

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A. NO. 508/92

Dt. of Decision 23.3.93

T.A. NO.

Y. Narasimha Naidu

Petitioner

Mr. K. S. R. Anjaneyulu

Advocate for
the petitioner
(s)

Versus

The Secretary to Govt., Dept. of Posts,
New Delhi and 3 others.

Respondent.

Mr. N. V. Ramana

Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

ns

T. C. R.
(HTCSR)
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.508/92

Date of Order: 23.3.1993

BETWEEN :

Y.Narsimha Naidu

.. Applicant.

A N D

Union of India rep. by:

1. The Secretary to Govt.,
Dept. of Posts, New Delhi.

2. The Chief Post Master General,
Hyderabad.

3. The Post Master General,
Southern ~~Division~~ Region,
Kurnool.

4. The Superintendent RMS,
Tirupathi Division,
Tirupathi.

.. Respondents.

Counsel for the Applicant

.. Mr.K.S.R.Anjaneyulu

Counsel for the Respondents

.. N.V.Ramana, ~~Addl Case~~

EORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T.C.R

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to fix the pay of the applicant at the next stage in terms of the G.D.Posts letter dt. 8.7.1988 on par with his junior Sri P.Indrasena Na^mdu at Rs.1800/- per month under revised pay scales by refixing his pension on the revised pay with all consequential benefits and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

The facts giving rise to this O.A. in brief are as follows:-

2. The applicant was working as LSG Sorting Assistant in Tirupathi. His immediate junior was drawing pay of Rs.1800/- whereas the applicant was paid Rs.1760/- p.m. This disparity of pay was from the year 1989. The applicant had represented to the respondents that he is due to retire and his pay may be refixed on pay with his immediate junior. On the ground that the applicant had not exercised to his option to fix his pay at the next stage in the revised pay scales, the representation of the applicant had been rejected. So, the present O.A. is filed by the applicant for the relief as already indicated above.

3. Today we have heard Mr.K.S.R.Anjaneyulu, Advocate for the applicant and Mr.N.V.Ramana, Standing Counsel for the respondents.

4. Mr.N.V.Ramana submitted that the case of the applicant is recommended to the Headquarters, New Delhi

T.C.R

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and that the final orders are expected soon. So as the respondents 2 to 4 have recommended the case of the applicant ~~at the Headquarters at New Delhi~~, it will be fit and proper to dispose of this O.A. with appropriate directions.

4. Hence, we direct the respondents to condone the delay in exercise of the option by the applicant before 31.8.1988 as per the D.G.Posts, New Delhi letter No.1-6/88-PAP dated 8.7.88 was communicated in the Office of the Superintendent RMS Division dated 27.7.1988 and pass appropriate orders with regard to the refixation of the pay of the applicant in the revised pay scales. This order shall be implemented within three months from the date of the receipt of the same.

O.A. is allowed, leaving the parties to bear their own costs.

T. C. — — —
(T. CHANDRASEKHARA REDDY),
Member (Judl.)

Dated: 23rd March, 1993

Dy. Registrar (J)

(Dictated in Open Court)

T. C. — — —
B

Copy to:-

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1. The Secretary to Govt., Dept. of Posts, New Delhi.
2. The Chief Post Master General, Hyderabad.
3. The Post Master General, Southern Region, Kurnool.
4. The Superintendent RMS, Tirupathi Division, Tirupathi.
5. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
6. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

3rd floor
JULY 7